

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

OA 738/94, OA 761/94, OA 762/94, OA 763/94, OA 764/94,
OA 765/94, OA 766/94, OA 767/94, OA 768/94, OA 769/94,
OA 770/94, OA 771/94, OA 772/94, OA 779/94.

Shri K.M. Ranade & Ors.

.. Applicants.

Vs.

A.G.'s Office.

.. Respondent.

Coram : Hon'ble Shri V. Ramakrishnan, Member (A)
Hon'ble Shri B.S. Hegde, Member (J).

Tribunal's Order :

Dated : 18.7.1994.

Shri M.A. Mahalle, counsel for the
applicants. Shri A.I. Bhatkar for Shri M.I. Sethna,
counsel for the respondents.

Though the respondents vide order dated
19.5.1994 stating that the applicants will be
repatriated from 18.6.1994. So far the applicants
have not been repatriated. The Respondents were
directed by order dated 23.6.1994 "Status - quo be
maintained till 14 days." It is understood that the
applicants were not relieved from the deputation
post. Reply has not been filed by the respondents.

Learned counsel for the applicants seeks for a short
time to make submissions. List the case on 25.7.1994
for admission hearing and orders on interim relief.
Interim order already passed will continue till then.

(B.S.Hegde)
Member(J)

(V.Ramakrishnan)
Member(A)

CAT/BOM/JULL/OA.

Date :

Copy to :-

1. Shri K.M. Ranade & Ors., C/o. Shri M.A. Mahalle, Ad
2. A.G.'s Office through Shri M.I. Sethna, Advocate.

Section Officer.